

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Attention is invited to Article 2 of Operational Agreement No. 8 on Community Development Programme.

(b) Rs. 390 lakhs.

NON-GAZETTED STAFF OF CENTRAL WATER AND POWER COMMISSION

767. Shri M. S. Gurupadaswamy: Will the Minister of Irrigation and Power be pleased to state:

(a) whether classified lists of non-gazetted establishment of Central Water and Power Commission are prepared annually;

(b) if the answer to part (a) above be in the affirmative, in which year these lists were got printed in view of the answer given by the Minister of Home Affairs to starred question No. 2333 on the 30th July, 1952 that the printing of these lists was discontinued from 1950 as a measure of economy;

(c) whether it is a fact that due to incorrect record of several individuals, a supervisor, who is alleged to have left the Commission about a year back, was promoted to the rank of Assistant Engineer some time back; and

(d) if the answer to part (c) above be in the affirmative, whether it is proposed to print correct classified lists of non-gazetted staff of the Commission and circulation of the same amongst the officials?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

(c) No.

(d) Does not arise.

MAINTENANCE ALLOWANCE

768. Shri Gidwani: Will the Minister of Rehabilitation be pleased to state:

(a) whether Government have received any representations from the displaced widows and old and infirm displaced persons from various States that they were not receiving their maintenance allowance regularly from the State Governments which had been sanctioned for them by the Central Government; and

(b) if so, what action Government have taken to redress their grievance?

The Deputy Minister of Rehabilitation (Shri J. K. Bhoosle): (a) Yes.

(b) The representations were carefully considered and necessary instructions issued to the authorities concerned.

WEST BENGAL GOVERNMENT SCHEMES FOR FIVE YEAR PLAN

769. Shrimati Renu Chakravarty:

(a) Will the Minister of Planning be pleased to state what are the schemes sent by the West Bengal Government for inclusion in the Five Year Plan?

(b) Has the Planning Commission decided to accept any of them?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) A statement is laid on the Table of the House [See Appendix VII, annexure No. 63.]

(b) Yes, Sir.

YOL CAMP FOR DISPLACED PERSONS

770. Shri K. Subrahmanyam: (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Government propose to give a fresh lease of life to the Yol Camp for displaced persons from Kashmir and that provision is being made for it in the next year's budget of the Ministry?

(b) What is the annual expenditure incurred on the maintenance of the camp?

(c) Are the inmates of the camp still receiving doles and if so, since when have they been receiving them and the amount so far spent, year-wise, on the doles?

(d) Is it a fact that some of the inmates of the camp were provided with land in Bhopal and sent there for settlement and that they came back to the camp?

(e) Is it the practice to consider displaced persons who leave the place of settlement and return to the camp as deserters and if so, are these displaced persons also treated likewise?

(f) Is it the practice to give doles to displaced persons who have been provided with rehabilitation loans or land for settlement and if so, has any exception been made in the case of these displaced persons?

(g) Is it a fact that some East Bengal refugees, settled in Orissa where conditions proved uncongenial to them and where many of them died of malnutrition and epidemics, were treated as deserters when they left Orissa and returned to their former camp in West Bengal?